

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO FORTY-NINE REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Tenth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Tenth Lok Sabha)

THIRTY-FOURTH REPORT

(Presented on 3-8-1994)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Thirty-fourth Report.

2. The Committee met on 1 August, 1994 for—

I. Examination of the following Constitution (Amendment) Bills under rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1994 (*Amendment of article 330, etc.*) by Shri Kashiram Rana.
- (2) The Constitution (Amendment) Bill, 1994 (*Amendment of Tenth Schedule*) by Shri Venkateswara D. Rao.

II. Allocation of time under rule 294(1)(e) of the Rules of Procedure to the Resolutions at item Nos. 2, 3 and 4 set down in the List of Business for Friday, 5 August, 1994.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1994 (*Amendment of article 330, etc.*) by Shri Kashiram Rana.

The Bill seeks to amend the Constitution with a view to providing that one-third of the total number of seats in the House of the People and in every Legislative Assembly shall be reserved for women and such reserved seats shall include one-third of the total number of seats reserved for Scheduled Castes and Scheduled Tribes for women belonging to Scheduled Castes or Scheduled Tribes, as the case may be.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1994 (*Amendment of Tenth Schedule*) by Shri Venkateswara D. Rao.

The Bill seeks to amend Tenth Schedule to the Constitution with a view to providing for disqualification of a member of a political party from the membership of Parliament or Legislature of a State if such member is expelled from such political party.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Allocation of time to Resolutions

4. The Committee recommend allocation of time to resolutions as follows:—

- (1) Resolution by Shri R. Amarasu regarding enlargement of functions of National Commission for Backward Classes. 2 hours
- (2) Resolution by Shri Indrajit Gupta regarding measures to prevent railway accidents. 2 hours
- (3) Resolution by Shri Parua Chandra Malik regarding saving of railway wagon manufacturing units. 2 hours

Recommendations

5. The Committee recommend that—

(i) Sarvashri Kashiram Rana and Venkateswara D. Rao be permitted to move for leave to introduce their (Constitution) (Amendment) Bills; and

(ii) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House.

NEW DELHI;
August 1, 1994

Sarvana 10, 1916 (*Saka*)

S. MALLIKARJUNIAH,
Chairman,
Committee on Private Members'
Bills and Resolutions.